

श्री मनुभाई शाह : ग्राम तौर पर पालन होता है लेकिन अगर कोई ऐसी तकलीफ कहीं पर हुई हो तो मेम्बर साहबान हमारे नोटिस में लायें और हम जरूर उन के बारे में जांच करेंगे ।

Shri B. S. Murthy: May I know on what basis the quota for consumers is allotted?

Shri Manubhai Shah: As I said, the basis is neither population nor the quantum of production, but the past off-take, and also the public sector projects and the high development projects in each State.

Shri Tangamani: For the Madras State, the monthly quota allotted is 26,000 tons. In view of the fact that more than 70,000 tons are being produced in Madras State, may I know whether the quota for Madras will be increased?

Shri Manubhai Shah: Quotas are not distributed according to the location of factories. If that were the consideration, perhaps, a few States will take away the entire quota of cement production in this country. The quotas are fixed on the basis of the past off-take of the States and the different priorities.

Shri Damani: The quotas allotted to dealers often go into undesirable channels, and in this way, they get higher prices. May I know whether such cases have been detected, and if so, what action has been taken so far?

Shri Manubhai Shah: As the House is aware, cement control is a statutory control. And if anybody indulges in any practice which is not correct under the law, the State Governments concerned do take action. Actually, every release is against a permit.

Shri R. Ramanathan Chettiar: May I know whether it has been brought to the notice of Government that some States are experiencing difficulties in regard to cement for their various State projects, and they have made representations to the Government of

India and yet the difficulties have not been remedied so far?

Shri Manubhai Shah: That is generally true, because today the demand for cement is much higher than the production. And every State wants more than what we can give. But as the production is rising, the relief given to every State is much larger than before.

Roads in Nepal

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*129. { **Shri Bibhuti Mishra:**
Shri Shree Narayan Das:
Shri Radha Raman:
Shri Raghunath Singh:

Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 1650 on the 10th September, 1957, and state:

(a) whether the proposal to have an agreement between the Governments of Nepal, India and U.S.A. for construction of some roads in Nepal has been finalised;

(b) the nature of the agreement concluded;

(c) whether any specific plan and programme for road construction have been drawn up; and

(d) if so, their important features?

The Deputy Minister of External Affairs (Shrimati Lakshmi Menon):
(a) No, Sir.

(b) to (d). Do not arise.

श्री बिभूति मिश्र : क्या यह सही नहीं है कि अभी हाल में भारतवर्ष, अमरीका और नेपाल के साथ मिल कर के वहां पर सड़कें बनाने के लिये कार्यवाही की जा रही है ?

Shrimati Lakshmi Menon: The hon. Member has asked about the finalising of the agreement. The agreement is not finalised yet.

श्री बिभूति मिश्र : मैं जानना चाहता हूँ कि एप्रैमेंट कब तक फाइनलाइज होगा ?

अध्यक्ष महोदय : जल्दी होगा ।

Shrimati Lakshmi Menon: It is not possible to indicate when it will be finalised. There have been many drafts in regard to this agreement, and the fourth draft is under consideration now.

श्री विभूति मिश्र : मैं जानना चाहता हूँ कि.....

Mr. Speaker: How far will these questions as to when it will be finalised and so on lead us? Let us go to the next question now.

Indians in Burma

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*130. { **Shri D. C. Sharma:**
Shri L. Achaw Singh:

Will the Prime Minister be pleased to refer to the reply given to Starred Question No. 630 on 5th August, 1957 and state:

(a) whether the information in regard to the number of Indian nationals who have been or not been paid compensation for their lands nationalised in Burma, has been obtained from the Burmese Government; and

(b) if so, the details thereof?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) and (b). Compensation had been paid to 168 Indian nationals till 30th September, 1957. The figures in regard to those who have not been paid compensation, are not yet available, as the relevant data from the different District Compensation Officers in Burma have not yet been collected and compiled.

Shri D. C. Sharma: May I know at what rate the compensation is being paid and whether the Indian nationals have expressed their dissatisfaction with that, and if so, what action has been taken to remove the dissatisfaction?

Shri Sadath Ali Khan: The method of payment of compensation is as follows. Cash payment of 2,500 kyats will be made towards the total amount of compensation payable for all lands nationalised from each land-owner. If

the total amount of compensation exceeds 2,500 kyats, but it is within 2,600 kyats, a fraction will be paid in cash. For the balance of compensation, Government of the Union of Burma bonds in denominations of 1,000 kyats, 500 kyats and 100 kyats will be issued.

Shri D. C. Sharma: May I know whether our Government have any machinery there to see to it that the compensation is paid in due time, and if so, what it is?

Shri Sadath Ali Khan: As the hon. Member knows, our Embassy is there. And the Embassy looks after the interests of the Indian nationals there. Besides, I believe there is an association known as the Chettiars' Association, Rangoon, which is attending to the admission of applications pursuing claims etc., and also looking after the interests of the non-Chettiars.

Shri R. Ramanathan Chettiar: May I know the total compensation that is payable to Indian nationals who have been dispossessed of their land, and how much of it has been paid so far?

Shri Sadath Ali Khan: Unofficially, we are told that 2,72,526 kyats have so far been paid to 168 Indian nationals.

Shri T. K. Chaudhuri: May I know whether our Government have signified their acceptance of the offer of compensation made by the Burmese Government? Are they satisfied that this is a just offer?

Shri Sadath Ali Khan: I am unable to say now exactly what the attitude has been in this matter.

Shri B. S. Murthy: May I know whether the money paid as compensation is allowed to be brought to India without the foreign exchange restrictions?

Shri Sadath Ali Khan: Some agents of the owners of the nationalised lands have applied for exchange facilities for cash compensation, and our Embassy in Rangoon has recommended their cases. I believe that these applications are under the consideration of the Exchange Control Authorities there.